

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

211. IA/5459/2023 IA/2517/2020 IA/743/2024 IA/1242/2024
C.P.(IB)/2159(MB)2019

IN THE MATTER OF

Pankaj Modani

... Petitioner

Vs

Magna Research And Solution Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode

For the Applicant in IA 5066 OF 2023: Adv. Shantanu Ray (VC)

For the Applicant in IA 2517/2020: Adv. Durgaprasad Halwai

For the Liquidator: Adv Geeta Lundwani (VC)

ORDER

IA/5459/2023:- Ld. Counsel for the Applicant submits that in view of the fact that bank has already assigned the debt to Nagar Urban Co-operative Bank Limited he prays for time to place on record the assignment deed by way of an additional affidavit so that the Liquidator proceed with the Dissolution Application. Allowed as prayed for. Let the additional affidavit be filed before the next date of hearing. Adjourned to **22.08.2024**.

IA/743/2024- Ld. Counsel for the Applicant prays for time to substitute the Petitioner with the assignee as per the assignment agreement. In view of the request made, adjourned to **22.08.2024**.

IA/1242/2024- None present. In the interest of justice, adjourned to **22.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //